

**Central Administrative Tribunal
Principal Bench**

OA No. 1424/2014

New Delhi, this the 31st day of August, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Joginder, Age-26 years,
S/o S. Ishwar,
VPO-Chhethra,
The-Gohana, Haryana

- Applicant

(By Advocate: Mr. Sachin Chauhan)

Versus

1. Union of India,
Through its Secretary,
Government of India,
Ministry of Personnel, Public Grievances & Pension,
Department of Personnel & Training,
North Block, New Delhi
2. Staff Selection Commission,
Through the Chairman,
SSC,
Block No.12, CGO Complex,
Lodhi Road, New Delhi-3
3. The Regional Director (NR),
Govt. of India,
Department of Personnel & Training,
Staff Selection Commission,
Block No.12, CGO Complex,
Lodhi Road, New Delhi-3

- Respondents

(By Advocates: Mr. SM Arif and Mr. Gyanendra Singh)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):

When this matter is taken up for hearing, learned counsel for the applicant himself drew our attention to reply filed by the respondents in MA in which they have clearly stated that they are now complying with the orders of the Tribunal and offering appointments to the concerned persons, including the present

applicant. Hence, nothing remains in this OA and the same is disposed of. However, the applicant is at liberty to challenge the order now passed by the respondents, if so advised. No costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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